

In The Central Administrative Tribunal Jaipur Bench, Jaipur

OA./TA/MP No.

Gauri Lal Meeng Versus Sh. R. N. Bhardwaj

Date of Order	Orders
<u>9/4/02</u>	<p><u>CP 91/2001 (OA 542/97)</u></p> <p>Mr.C.B.Sharma, counsel for applicant. Mr.B.N.Sandu, counsel for respondents.</p> <p>This CP has been filed for alleged non-compliance of the orders of this Tribunal dated 23.3.2001, passed in OA 542/97. The learned counsel for the respondents has informed us on date that the said orders have been fully complied with. This position has also been accepted by the learned counsel for the applicant.</p> <p>Since the orders of this Tribunal, passed in OA 542/97, stand fully complied with, this CP does not survive and is, therefore, dismissed as having become infructuous. Notices issued to the contemners are discharged.</p> <p><i>JK</i> (J.K.KAUSHIK) MEMBER (J)</p> <p><i>ANP</i> (A.P.NAGRATH) MEMBER (A)</p> <p>Recd B/S 15/4</p>